

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE

LOK SABHA
UNSTARRED QUESTION NO.1399

TO BE ANSWERED ON FRIDAY, THE 4th March, 2016
PHALGUNA 14, 1937 (SAKA)

.....

Retirement Mutual Funds

1399. SHRI R. DHRUVA NARAYANA:

Will the Minister of FINANCE be pleased to state:

- a) the details of the retirement mutual funds that are stuck at the approval stage at the Central Board of Direct Taxes (CBDT) along with the reasons therefor;
- b) whether the Financial Chronicle, the industry body Association of Mutual Funds in India (AMFI) has written to the Finance Ministry to let SEBI approve the scheme instead of waiting for a nod from the CBDT and if so, the details thereof and the reaction of the Government thereto; and
- c) the steps being taken to ensure faster approval of the scheme?

A N S W E R

MINISTER OF STATE IN THE MINISTRY OF FINANCE
(SHRI JAYANT SINHA)

(a): Under Section 80C(2)(xiv) contributions made by the individuals to the pension funds notified by CBDT (set up by any mutual referred to in clause (23D) of section 10 of the Income-tax Act, 1961 Act) are eligible for deduction. Six cases seeking approval under the aforesaid section are presently under consideration of CBDT as certain clarifications have been sought in the issue whether such pension funds are covered under the Pension Fund Regulatory and Development Authority (Pension Fund) Regulations, 2015.

(b): No such reference could be located in the concerned division of CBDT.

(c): The matter shall be expedited after receiving the comments from the regulatory authority referred to in (a) above.
